GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:7224 ANSWERED ON:21.05.2012 DRIVING LICENCE TO DIFFERENTLY ABLED PERSONS Devi Aswamedh;Mahto Shri Baidyanath Prasad;Patle Kamla Devi ;Ramkishun Shri

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there are specific provisions for issuing driving licences to differently abled persons;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has received representations in this regard;

(d) if so, the action taken/being taken by the Government thereon particularly in view of the licensing provisions for such persons in other countries;

(e) whether the Government has conducted any study abroad to know that differently abled persons are issued driving licences there; and

(f) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) & (b) Provisions regarding licensing of drivers of motor vehicles are contained in Chapter II of Motor Vehicles Act, 1988. Proviso to sub-section

(4) of section 8 of the said Act provides that a learner's license limited to driving an invalid carriage may be issued to the applicant, if the licensing authority is satisfied that he is fit to drive such a carriage. Detailed procedure for issue of driving license has been laid down in Chapter II of Central Motor Vehicles Rules, 1989.

(c) to (f) The Motor Vehicles (Amendment) Bill, 2012 to amend the Motor Vehicles Act, 1988, which was introduced in Lok Sabha on 15th May, 2012 seeks to insert a new Section (3A) in the Act so as to introduce definition of 'Carriage for persons with disability'. The Bill also seeks to substitute the existing sub-section (2) of section 10 of the Act to provide that a learner's licence or a driving licence shall also be expressed as entitling the holder to drive a carriage for persons with disability.